

**ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.01.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.**

**NAME OF THE COMPANY : KAVISHA ELECTRICALS PVT. LTD. V/S ROC.**

**SECTION: 252(3) OF COMPANIES ACT, 2013**

**PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)**

**COUNSEL FOR APPELLANT : SH. AMIT AGARWAL, ADV.**

**COUNSEL FOR ROC : SH. SHIVENDRA BAHADUR, CGSC.**

CP NO.01/ALD/2021

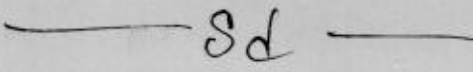
The matter was taken up today through Video Conferencing.

Heard Sh. Amit Agarwal, Advocate for the Appellant through Video Conferencing, who has filed the present appeal U/s 252(3) of the Companies Act, 2013 for restoration of the company.

Ld. CGSC Sh. Shivendra Bahadur has put in appearance on behalf of ROC and prays four weeks time to file reply. Time is granted.

Let, notice be issued to the I.T. Department through its Standing Counsel, who may also file his reply by the next date.

Accordingly, put up in the week commencing 22<sup>nd</sup> March, 2021 for arguments before the Regular Court/ through Video Conferencing, by which time, pleadings may be exchanged between the parties.



**JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)**

**Dated : 04.01.2021**